

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 213 of 2013

Dated : 3rd December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s. Jindal Steel & Power Ltd. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s): Mr. C.K. Rai for R-1

Appeal No. 214 of 2013

M/s. Jindal Steel & Power Ltd. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s): Mr. C.K. Rai for R-1

Appeal No. 226 of 2013

M/s Jindal Steel and Power Ltd. Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

:2:

Appeal No. 227 of 2013

M/s Jindal Steel and Power Ltd. Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

ORDER

The Learned Counsel for the Respondent – ‘Commission’ has filed written submissions in Appeal no. 213 of 2013 and Appeal no. 214 of 2013 after serving copy on the other side. The Learned Counsel for the Respondent – ‘Commission’ is directed to file the reply in Appeal no. 226 of 2013 and Appeal no. 227 of 2013 on or before 3.1.2014 after serving copy on the other side.

Post the matter for hearing on **8.1.2014**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member
mk/js

(Justice M. Karpaga Vinayagam)
Chairperson